

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

101

C.P.(IB) No.603/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15<sup>th</sup> January 2018, 10.30 A.M

Name of the Company	Agarwal Coal Corporation Pvt.Ltd.-Vs-Nav Durga Feul Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. ARNAB DUTTA, ADVOCATE

2. RAJNA BHATTACHARJEE, ADVOCATE

OPERATIONAL  
CREDITOR

Rajna Bhattacharjee  
15/01/18

3. KANISHK KHETAN, ADV

CORPORATE  
DEBTOR

Kanishk Kheta  
15/01/18

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the operational creditor has submitted that both the parties have entered into a settlement, so he wants to withdraw the petition.

**ORDER**

Prayer is allowed. In view of the submissions as above the petition is dismissed as withdrawn.

Sd

(Jinan K.R.)  
Member (J)

Sd

(V.P.Singh)  
Member (J)